



- 3) Later on, Ld. Counsel for the Respondent No. 2 seeks some time to file and place on record Affidavit in Reply to the main Company Petition. Time is allowed. Affidavit in Reply be filed and placed on record well before the adjourned date thereby duly serving a copy to the other side well in advance. This will be treated as last opportunity. No further time shall be afforded to the Respondent No. 2 for the same purpose.
- 4) Respondent No. 2 also apprises the Bench that both the Parties have challenged the order dt. 02.04.2024 regarding Waiver and recalling of Order before the Hon'ble Appellate Court and the said Appeal is likely to be listed before the Hon'ble Appellate Court on 06.05.2024.
- 5) In that view of the matter, stand over to 10.05.2024, for further consideration and hearing. Parties shall apprise the Bench on the next date of hearing about subsequent developments, if any, having taken place in the Appeal which is pending for adjudication before the Hon'ble Appellate Court and if need arise shall file an Affidavit.

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Vedant Kedare